

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 279/2010 along with I.A.No. 18/2011

Subject: Petition for determination of tariff for Mejia Extension, Unit-IV during 1.4.2006 to 31.3.2009

Date of Hearing : 25.8.2011

Coram : Shri S. Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Damodar Valley Corporation (DVC), Kolkata

Respondents : Department of Energy, Government of West Bengal
Department of Energy, Government of Jharkhand
West Bengal State Electricity Distribution Co. Ltd.
Jharkhand State Electricity Board, Ranchi
Ministry of Power, Government of India

Parties present : Shri R.B.Sharma, Advocate, JSEB
Shri Apoorva Mishra, Advocate, BSAL
Shri Rajiv Shankar Dwivedi, Advocate, SAIL-BSL

None appeared on behalf of the petitioner.

2. The learned counsel for JSEB submitted that the petitioner be directed to serve copy of the amended petition and sought time to file reply.
3. The learned counsel for BSAL prayed for 4 weeks time to file reply to the amended petition.
4. The learned counsel for SAIL-BSL, a HT consumer of DVC, sought directions of the Commission to DVC for serving a copy of the amended petition.
5. The Commission observed that SAIL-BSL has not filed any application for impleadment and granted liberty to SAIL-BSL to move appropriate application for the same. The commission further directed DVC to upload the amended petition on its website for the benefit of consumers and other interested parties.
6. The Commission directed that replies to the amended petition be filed by the respondents on affidavit by 29.9.2011 after serving the copies on the petitioner who may file rejoinder, if any, by 15.10.2011.
7. Matter is to be listed for hearing on 25.10.2011.

(T.Rout)
Joint Chief (Law)